

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No.1482 of 2019

In the matter of :

**Concast steel & Power Ltd.
(In Liquidation)**

...Appellant

Vs.

MSTC Ltd.

...Respondent

Present:

Appellant: Ms. Ekta Bhasin and Ms. Shreya Singh, Advocates.

Respondent: Mr. Abhijeet Sinha with Ms. Pallavi Pratap, Ms. Vaneeta Shalini and Mr. Saikat Sarkar, Advocates

ORDER

18.02.2020 For filing of Reply of the Respondent side, at request the matter is adjourned to **7th March, 2020**. It is made lucidly clear that no further adjournment shall be granted to the Respondent for filing of Reply, on any score. The Reply of the Respondent is to be served to the Learned counsel for the Appellant within three days well in advance before the next date of hearing. For filing of Rejoinder of the Appellant, if any, three days' time is granted thereafter.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

rk/sr/nn